

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

**CP (IB) No. 19/7/HDB/2024
AND
IA(IBC) 1396/2024 in CP (IB) No. 19/7/HDB/2024
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

M/s. Trust Metals & Minerals Enterprises

...Financial Creditor

AND

M/s. Supra Cool and Hot Systems Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 19/7/HDB/2024

Learned Counsel Mr Maharshi Viswaraj, for Financial Creditor present physically.

Learned Counsel Mr Amarender Reddy, for Corporate Debtor present physically.

Both sides represented that, terms of settlement has been worked out, however the payment is yet to be paid. Therefore, to the terms of settlement, learned counsel for the Corporate Debtor prayed two weeks' time. For reporting settlement, matter adjourned to 29.07.2024 along with IA(IBC) 1396/2024. Meanwhile, if parties are arrived yet to the settlement prior to the next hearing date, let parties shall mention it before the bench.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**